

CENTRAL ELECTRICITY REGULATORY COMMISSION

6th, 7th & 8th Floors, Tower B, World Trade Centre,

Nauroji Nagar, New Delhi- 110029

Ph: 011-26189709 Fax: 011-20904365

Petition No. 149/TT/2024

Date: 29.8.2024

To,

Shri Moh. Mohsin
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation: 86 of CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and Conditions of Tariff) Regulations, 2019 for determination of Transmission Tariff from COD to 31.3.2024 for 2 nos. of 400 kV line bays at Padghe (PG) GIS for termination of Padghe (PG) – Kharghar 400 kV D/c (quad) line under Western Region System Strengthening Scheme – XIX.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries within two weeks:

- a) Details of works for which additional capital expenditure has been projected to be incurred in 2023-24 including the works against which balance/retention payments are projected to be made.
- b) Methodology adopted and applicable rate of interest used for computation of IDC in case of loans obtained with 'floating rate' for all the assets.
- c) Confirm whether there is no further additional information required to be submitted by the Petitioner.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,
Sd/-
(Kamal Kishor)
Assistant Chief (Law)